

C. A. T. Bench, JAIPUR

Date of Order

Orders MP 307/93 in OA 260/93

26.5.93

Present: Shri Prahlad Singh, counsel for the petitioner/applicant.

Shri U.D. Sharma, counsel for the respdts.

The applicant has filed OA 260/93 praying that his application for voluntary retirement, on completion of 20 years of qualifying service, may be consequential accepted in accordance with the rules and all/retirement benefits may also be given. It was also prayed that the order by which the applicant was compelled to join duty, without taking any decision on his application for voluntary retirement, may be stayed.

This Tribunal had admitted the OA and had issued notices to the respondents for filing their reply, returnable on 20.5.93. According to the learned counsel for the applicant, the reply has not so far been filed. Further time has been allowed to file reply and the OA is listed for direction on 19.7.93.

The applicant has now filed an MP 307/93 stating that further orders/letters issued to the applicant asking him to join duty may not be acted upon. During the pendency of the OA, ^{and thereafter} respondents may be restrained from compelling the applicant to report for duty and from appearing before any Medical Board.

The OA has already listed for direction on 19.7.93. The learned counsel for the respondents states that no further action will be taken against the applicant till 19.7.93 when the OA comes up for direction. In

P.T.O.

Received
P.S.
28.5.93

Received
Counsel
19.7.93

C. A. T. Bench, JAIPUR

Date of Order

Orders

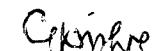
- 2 -

other words, relief is allowed in terms of prayer-(i) of the applicant in MP 307/93.

The MP 307/93 stands disposed of accordingly.


(O.P. SHARMA)

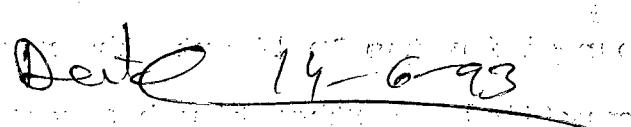
MEMBER (A)


(GOPAL KRISHNA)

MEMBER (J)


Copy set to the
app. Counsel or

Wide 3982


Date 14-6-93